

**PROCEEDINGS OF THE COURT OF PRL.DISTRICT AND
SESSIONS JUDGE AT CHIKKABALLAPURA**

Sub : Appointment of First Division Assistants
in the Judicial Department of
Chikkaballapura Unit

Ref: 1. Notification No. E(2) 1170/
2017-18/PSC dated 01.09.2017 of KPSC,
Bengaluru

2. The K.C.S (General Recruitment)
Rules, 1977

3. The Karnataka Sub-ordinate Courts
(Ministerial and other posts)
(Recruitment) Rules, 1982 as amended
in Government Notification No.LAW 01
LAC 2005 dated 13.02.2008

4. The K.C.S (Recruitment to the
Ministerial Posts) Rules, 1978

5. The K.C.S. (Probation) Rules, 1977

6. This office Note and orders passed
thereon

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ORDER NO.ADM 118/2020, CHIKKABALLAPURA,
DATED : 13.11.2020

The below mentioned candidates have been selected as
First Division Assistants through K.P.S.C., Bengaluru vide
Notification No. cited at reference No.1 and said candidates are
appointed and posted in the Pay scale of Rs.27650-650-29600-
750-32600-850-36000-950-39800-1100-46400-1250-52650, with
usual allowances and posted to the Courts mentioned against
their names subject to the following conditions:

Sl.No	Name & Address of the selected Candidate	Court to which posted
1.	SEEMA MOHAN B BAGADE #41, Mahalaxmi Layout, Gokul Road, Udyamnagar, Hubli Dharwad, Dharwad - 580030.	III-Addl. District & Sessions Court, Chikkaballapura
2.	SHAKUNTALA SHREEMANT SABALE Post Karajagi, Tq Afzalpur, Kalaburgi - 585217.	Prl. Sr. Civil Judge and CJM, Chikkaballapura
3.	GIRIJA P D/o Papanna, Kasaba Hobli, Naganahalli Village And Post, Mysuru - 570003.	Sr. Civil Judge and JMFC, Chintamani
4.	LAXMAN No.93, Algood, Basavakalyan, Bidar - 585419.	II-Addl. Sr. Civil Judge and JMFC, Chikkaballapura

1) They will be on probation for a period of two years from the date their report to duty and they shall pass prescribed service, Computer Literacy Test and Kannada Language Examinations as per K.C.S Rules 1974 within TWO years as prescribed in the Service Rules.

2) Their seniority shall be fixed as per the list of selected candidates sent by the K.P.S.C., Bengaluru.

3) They shall report themselves for duty in the concerned Court, within **fifteen days** from the date of the receipt of this order, failing which their appointment order stands canceled.

4) As per Govt. Order No.FD 8 SRP(CSC) 84 dated 18.07.1984, they shall pay the First Insurance Premium in cash at the

time they reports for duty in the concerned Court as specified in para 6.1 of the Karnataka State Employees Group Insurance Scheme Rules 1981.

- 5) The candidates comes under New Contributory Pensionary Scheme 2006.

The concerned office is directed:

- (a) To obtain the Oath of Allegiance, Declaration regarding the Plurality of the marriage and Residential Address and report the same to this office on their report to duty.
- (b) To collect and remit the prescribed Insurance premium from the candidate after taking them on duty towards the Karnataka State Employees Group Insurance Scheme Rules, 1981.

B 13/11
(BHAIRAPPA SHIVALING NAIK)

Prl. District and Sessions Judge,

Chikkaballapura

PRL. DISTRICT AND SESSIONS JUDGE

CHICKBALLAPUR

Copy to :-

- 1) The Registrar General, Hon'ble High Court of Karnataka, Bengaluru for information with a covering letter.
- 2) The Secretary, KPSC, Bengaluru.
- 3) The concerned Courts.
- 4) The concerned candidate with a direction to report themselves for duty in the Court concerned within 15 days from the date of receipt of this Order, failing which their appointment Order will be canceled.
- 5) The Accounts Branch of this Office, for information.
- 6) Office Copy.
- 7) Proceedings File.

usual allowances and posted to the Court mentioned against their names subject to the following conditions: